

No. J-11013/41/2006-IA.II(I)
Government of India
Ministry of Environment & Forests

Paryavaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-110003.
Telefax: 24362434

Dated the 5th October, 2011

OFFICE MEMORANDUM

Sub: Ownership of EIA report and other documents by the project proponent – Regarding.

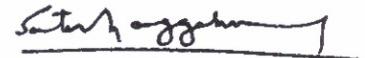
Ministry of Environment & Forests vide two separate Office Memorandums dated 4th August, 2009 had issued instructions, both for the project proponents and the environmental consultants, which required the environmental consultants to include an undertaking in the EIA report that the prescribed TORs have been complied with and that the data submitted is factually correct.

2. Instances have, however, been brought to the notice of this Ministry, wherein the EIA reports prepared by the Environmental Consultants contain information / data copied from other reports. As it may be time consuming for the Ministry and or the EACs to compare the contents of one report with the other to check for copied data / information, the onus of submitting the correct and factual information / data contained in the EIA report lies with the project proponent.

3. In view of the above, it has been decided that henceforth, the project proponent shall submit an undertaking as part of the EIA report, owning the contents (information and data) of the EIA report. If at any stage, it is observed or brought to the notice of this Ministry that the contents of the EIA report pertaining to a project have been copied from other EIA reports, such projects shall be summarily rejected and the proponent will have to initiate the process afresh including conduct of public hearing. In case of those projects where decision has already been taken and environment clearance granted based on copied EIA report, the environment clearance granted would be withdrawn and the procedure for obtaining environmental clearance will be initiated de-novo. Besides these actions, separate action will be initiated to delist such consultants from the list of accredited consultants.

4. The decision at para 3 above will be without prejudice to any other action as may be required in such cases under the Environment (Protection) Act, 1986.

This issues with the approval of the Competent Authority.



(Dr. S.K. Aggarwal)
Director

To

1. All the Officers of IA Division
2. Chairpersons / Member Secretaries of all the SEIAAs/SEACs
3. Chairman, CPCB
4. Chairpersons / Member Secretaries of all SPCBs / UTPCCs

Copy to:-

1. PS to MEF
2. PPS to Secretary (E&F)
3. PPS to SS(JMM)
4. Advisor (NB)
5. Website, MoEF
6. Guard File